

IN THE INCOME TAX APPELLATE TRIBUNAL, SURAT BENCH, SURAT
BEFORE SHRI PAWAN SINGH, JUDICIAL MEMBER AND
DR. ARJUN LAL SAINI, ACCOUNTANT MEMBER

ITA No. 801/Ahd/2016 (AY 2012-13)

ITA No. 2450/Ahd/2016 (AY 2013-14)

(Virtual hearing)

Assistant Commissioner of Income Tax, Circle-1(1)(1), Surat	Vs	M/s. Aradhana Estate Pvt. Ltd., 3 rd Floor, Kunti Shopping, Centre, Deepa Complex, Adajan Road, Surat-395008. PAN : AACCA3024B
APPELLANT		RESPONDEDNT

Assessee by	None
Revenue by	Shri Ritesh Mishra – CIT (DR)
Date of hearing	04.01.2021
Date of pronouncement	04.01.2021

ORDER

PER BENCH:

1. These two appeals by Revenue are directed against the order of Id. Commissioner of income tax (Appeals)- 3,Surat, dated 29.01.2016 and 18.07.2016 for assessment years (AYs) 2012-13 & 2013-14 respectively.
2. These appeals came up hearing on 04^h January, 2021. The assessee has already filed application on 28.12.2020, under the signature of its Director stating that the assessee has settled the dispute with the Income tax Department for both the assessment years under Vivad se Visvas Scheme -2020. The assessee has already received Form-3 for

both the assessment years, copy of which is placed on record. The assessee prayed that Revenue be directed to withdraw their appeals.

3. The Id. Commissioner Income Tax, Departmental Representative (CIT-DR) appearing for the Revenue accepted that the assessee has settled dispute with Revenue, Form-3 has already been received and would submit that he may be allowed to withdraw both the appeals, with the liberty to get the appeal revive if due tax if any is not paid by the assessee within the time limit allowed by Id. Principal Commissioner of Income Tax (PCIT), Surat-1.
4. Considering the contents of the application of the assessee and the submission of Id. Commissioner of Income Tax, Departmental Representative, both the appeals of Revenue are dismissed as withdrawn. The Revenue is given liberty to get the appeal revive, if due tax, if any, is not paid by the assessee, as per time allowed by Id. PCIT to deposit the due tax.

Order announced at the time of hearing of appeal on 04th January 2021 in the Virtual Court hearing.

Sd/-
(Dr ARJUN LAL SAINI)
ACCOUNTANT MEMBER

Sd/-
(PAWAN SINGH)
JUDICIAL MEMBER

Surat, Dated: 04.01.2021

SAMANTA,PS

Copy to:

1. Appellant
2. Respondent
3. CIT(A)
4. Pr.CIT
5. DR

By order

// True Copy //

Assistant Registrar, ITAT, Surat